ITEM NO.101 COURT NO.3 SECTION II-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Criminal Appeal No(s). 213/2020

VISHWAJEET KERBA MASALKAR

Appellant(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

(IA No. 15194/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 17999/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 25-09-2024 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s)

Ms. Payoshi Roy, Adv.

Mr. K. Paari Vendhan, AOR

Mr. Siddhartha, Adv.

Mr. S. Prabu Ramasubramanian, Adv.

Mr. Bharathimohan M., Adv.

Mr. Santhosh K, Adv.

Mr. P Ashok, Adv.

Mr. Manoj Kumar A, Adv.

For Respondent(s)

Mr. Siddharth Dharmadhikari, Adv.

Mr. Aaditya Aniruddha Pande, AOR

Mr. Bharat Bagla, Adv.

Mr. Sourav Singh, Adv.

Mr. Aditya Krishna, Adv.

Ms. Preet S. Phanse, Adv.

Mr. Adarsh Dubey, Adv.

Ms. Yamini Singh, Adv.

UPON hearing the counsel the Court made the following O R D E R

- 1. Heard Ms. Payoshi Roy, learned counsel appearing for the appellant and Mr. Siddharth Dharmadhikari, learned counsel appearing for the respondent.
- 2. Arguments concluded.

- 3. Judgment reserved.
- 4. Written submission(s)/note(s), if any, be filed on or before 27.09.2024.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR) COURT MASTER (NSH)